

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:328

ANSWERED ON:06.08.2013

FUNDS TO NGOS .

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Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the Non-Governmental Organisations (NGOs) who have received funds from the Government and other foreign countries along with the details of those NGOs who have received funds amounting to more than rupees ten lakhs separately, during each of the last three years and the current year, State/UT-wise;

(b) the details of the NGOs who have not properly utilised such funds and the action taken against them during the above period, State/UT-wise;

(c) the number of NGOs who have not furnished their annual accounts/reports along with the action taken against them during the said period, State/UT-wise; and

(d) the steps taken by the Government to ensure proper utilisation of funds by these NGOs?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Ministry of Home Affairs deals with the NGOs who have received funds from foreign countries only. During the last three years foreign contribution received by Associations registered and Association that were granted prior permission under the Foreign Contribution (Regulation) Act 2010 (FCRA) are given below:-

Year	No. of NGOs received (Rs. In Lakhs)	Total amount of foreign contribution
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2009-10	22401	1043522.09
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2010-11	22993	1034358.43
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2011-12	21804	1058195.61
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In respect of 2011-12, some more data is still under compilation. State-wise details are given at Annexure-I, II and III. NGO wise details are posted on public domain of Foreigners Division.

(b): On the basis of the complaints of various violations of FCRA, 24 cases have been referred to CBI and 10 cases have been referred to State Police for investigation. Details are given at Annexure (IV) and (V).

(c): 21493 associations were found to have not submitted Annual Returns for the years 2006-07, 2007-08 and 2008-09. Letters were sent to them to explain as to why they should not be directed not to accept Foreign Contribution without prior permission of the Central Government as per provision of FCRA. They were asked to reply alongwith postal proof or any other proof, if any, of having sent the same within stipulated period. In respect of 4138 associations, the letters dispatched from the Ministry of Home Affairs were returned undelivered by the Post Office as the addresses were not found. After due consideration by the competent authority, the registration of these associations under FCRA was cancelled. The list of the such associations was posted on public domain of Foreigners Division, Ministry of Home Affairs website. State wise list of cancelled NGOs is at Annexure - VI.

(d): The Government monitors the receipt and utilization of foreign contribution received by any 'person' including Non-Governmental Organizations (NGOs) in the country in terms of the Foreign Contribution (Regulation) Act, 2010 and the Rules framed there under the Act. The FCRA, 2010 provides for NGOs to receive foreign funds after registration or prior permission. Every application of NGOs for registration or granting Prior Permission is decided with inputs from the concerned security agencies. The NGOs who have been registered/given prior permission for receiving

foreign funds are required to submit Annual Accounts for each financial year within a period of nine months from the closure of the financial year i.e. by 31st December. Such Annual Accounts are to be submitted in the prescribed format duly audited by a Chartered Accountant. FCRA provides for a reporting mechanism by the recipients of foreign contribution as well as by the Banks. These are scrutinized and wherever required, physical inspection is conducted. Based on the findings of the inspection team, appropriate action is taken.